

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

# ANDHRA PRADESH MUNICIPAL COUNCILS/NAGAR PANCHAYATS (CO OPTION OF MEMBERS HAVING SPECIAL KNOWLEDGE OR EXPERIENCE IN MUNICIPAL ADMINISTRATION) RULES, 1995

#### **CONTENTS**

- 1. Short Title
- 2. Definitions
- 3. Persons eligible for Co-option Qualifications
- 4. <u>Disqualification</u>
- 5. Procedure for Co option of Members
- 6. .
- 7. <u>.</u>
- 8. <u>.</u>
- 9. .

# ANDHRA PRADESH MUNICIPAL COUNCILS/NAGAR PANCHAYATS (CO OPTION OF MEMBERS HAVING SPECIAL KNOWLEDGE OR EXPERIENCE IN MUNICIPAL ADMINISTRATION) RULES, 1995

In exercise of the powers conferred by sub-section (1) of Section 326 read with sub-section (2) of Section 5 of the Andhra Pradesh Municipalities Act, 1965 (Act No.6 of 1965), the Governor of Andhra Pradesh hereby makes the following rules

### 1. Short Title :-

- (1) These rules may be called the Andhra Pradesh Municipal Councils/Nagar Panchayats (Co-option of members having special knowledge or experience in Municipal Administration) Rules, 1995.
- (2) These Rules shall apply to all Municipal Councils and Nagar Panchayats in the State and any reference to a Municipality/Municipal Council wherever they occur in these rules shall apply to Nagar Panchayats also.

#### 2. Definitions :-

- (1) In these rules, unless the context otherwise requires--
- (i) "Act" means the Andhra Pradesh Municipalities Act, 1965;

- (ii) "Commissioner" means the Commissioner of the Municipality appointed under Section 229 of the Andhra Pradesh Municipalities Act;
- (iii) "Government" means Government of Andhra Pradesh;
- (iv) "Municipality" means and includes Nagarpanchayat also. (2) Words and expressions used in these rules but not expressly defined herein shall have the meanings respectively assigned to them in the Act.

### 3. Persons eligible for Co-option Qualifications :-

No person shall be eligible to be Co-opted as a member to the Municipal Council, unless he is--

- (a) a registered Voter in the Electoral Roll of the Municipal Council;
- (b) a person who held office of Chairperson/Sarpanch/Member of Municipal Council/ Gram Panchayat or a combination of these offices for a total period of not less than \*[five years]; or
- (c) an Advocate who has served as Municipal Standing Council for a term of 3 years;
- (d) a Retired Officer who has worked in the Municipality/Municipal Corporation/ Municipal Administration Department; or
- (e) person having special knowledge in Roads and Buildings/Water Works/Town Planning/Public Health.

#### 4. Disqualification :-

The provisions relating to disqualification of elected members shall apply to Co-opted members.

## 5. Procedure for Co option of Members :-

- (1) The Commissioner shall, \*[within sixty (60) days from the date of first meeting of the council,] call for applications from the eligible candidates by giving wide publicity in news papers giving seven day time for submission of applications.
- (2) The applications received shall be scrutinised by the Municipal Commissioner within three (3) days from the last date of receipt of applications.
- (3) The list of eligible applicants shall be placed before the Municipal Council at its Special meeting to be convened by the Chairperson within a fortnight from the last date fixed for receipt of

applications by giving not less than seven (7) clear days notice to the elected members including Ex-officio member: Provided that no business shall be transacted at the meeting unless there be present atleast one-half of the sanctioned strength of the Council including Ex-officio members; Provided further that where members could not be co-opted in the first two meetings for want of quorum, the members shall be co- opted in the third meeting even without quorum.

(4) If within half-an-hour after the time appointed for the Special Meeting the quorum is not present, the meeting shall stand adjourned unless all the Members present agree to wait longer.

#### <u>6.</u> . :-

- (1) In case there are more number of eligible applicants than the number of persons to be co-opted, the Municipal Council shall co-opt the required number of persons by a voice vote.
- (2) If the number of applications received from eligible candidates is less than the number of persons to be co-opted or if no applications are received from the eligible candidates, applications shall be invited again by following the procedure provided in Rule 5.

#### **7.** . :-

The provisions relating to the resignation of elected members shall apply to the Co-opted members.

#### 8. . :-

Casual vacancy in the office of Co-opted member shall be filled in by following the procedure prescribed in these rules as soon as may be, after occurrence of the vacancy:

Provided that no casual vacancy occurred within three months before the date on which the term of office of the members expires shall be filled in; Provided further that a member co-opted by the Council to a casual vacancy shall hold office to the residuary period of the tenure.

#### 9. . :-

The Commissioner shall issue proceedings in the Form appended to these Rules indicating the names of persons co-opted by the Council and Commissioner shall thereafter send an attested copy of the proceedings to the District Collector, Commissioner, and Director of Municipal Administration, Regional Director-cum-Appellate Commissioner and Government and he will also place a copy of it on the Notice Board of the Municipal Office.